

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Excise Appeal No. 30259 of 2019

(Arising out of **Order-in-Appeal** No.TTD-EXCUS-000-APP-036 & 037-18-19, dated 27.07.2018 passed by Commissioner of Central Excise, Customs and Service Tax(Appeals), Visakhapatnam)

Yutish Industries

No. 361, Satyavedu Road,
Seetharampet – Village,
Chittor,
Andhra Pradesh – 517 588.

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APPELLANT

VERSUS

**Commissioner of Central Tax
Tirupati – GST**

No. 9/86, West Church Complex,
Amaravathi Nagar, MR Palli Road,
Thirupathi, Chittor,
Andhra Pradesh – 517 502.

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RESPONDENT

APPEARANCE:

for the Appellant

Shri B. Guna Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30201/2021

Date of Hearing: 19.04.2021

Date of Decision: 19.04.2021

JUSTICE DILIP GUPTA

1. It has been pointed out that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal is dismissed as deemed withdrawn under section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**